

MINUTES OF THE MEETING No. 27/12 dated 5.10.2011 (held on 10.10.2011) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC (Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri S.K Aggarwal, DC (MSME)
4. Shri Dinesh Kumar, Asstt. Dir., DC (MSME)
5. Shri A.K. Cashyap, Dy.DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.26/11 for confirmation and confirmed and adopted the same without any change.

Case No M-109 NC No.27/12 Dated 5.10.2011 (held on 10.10.2011)	M/ s Mulchnd M Zaveri, Ahmedabad F.No.01/83/50/1976/AM08/DES-IV RLA F.No. 08/24/40/167/AM08 Lic.No.0810067661 dated 9.10.2007
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The Committee considered the case as per agenda. The Committee decided to write to firm to furnish %age of impurity in the raw materials. An E-Mail issued on 12.10.2011. Accordingly the case may be re-listed on 2.11.2011.

Case No M-110	M/ s Sterling Auxiliaries (P) Ltd, Mumbai
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NC No.27/12 Dated 5.10.2011 (held on 10.10.2011)	F.No.01/83/50/626/AM10/DES-IV RLA F.No. 03/95/40/289/AM10 Lic.No.0310532804 dated 7.8.2009
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No.46011/90/2007-PC.II dated 31.8.2010 the Committee decided to approve the case on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
STER PEG 300 (Polyethylene Glycol 300)	1 Kg	1. Diethylene Glycol 2. Ethylene Oxide	0.3107 Kg 0.7093 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-111 NC No.27/12 Dated 5.10.2011 (held on 10.10.2011)	M/ s A.M. Todd Company India (P) Ltd, F.No.01/83/50/0005/AM10/DES-IV RLA F.No. 03/94/40/1122/AM09 Lic.No.0310514101 dated 1.4.2009
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/97/2009-Ch.II dated 14.12.2010 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
SPRAY DRIED MENTHOL (Containing 80% of INSTANTGUM	1 Kg	INSTANTGUM BA	0.880 Kg

BA)			
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-112 NC No.27/12 Dated 5.10.2011 (held on 10.10.2011)	M/ s A.M. Todd Company India (P) Ltd, F.No.01/83/50/0276/AM10/DES-IV RLA F.No. 03/94/40/270/AM10 Lic.No.0310527387 dated 6.7.2009
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DC(MSME) vide U.O.No.23(1)/2009-Chem Vol-2 dated 7.10.2011 the Committee decided to amend the description of export & import items, as under:-

Export Item

From	To
Spearmint Farwest Scotch (PD 5057000) IND 1274 Blend	Spearmint Farwest Scotch (PD 505700) IND 1274 Blend

Import Item

S.No.	From	To
1.	Natural Oil of spearmint	Natural Oil of Spearmint Farwest Scotch (Type P0206999)
2.	Natural Oil of spearmint Midwest scotch type	Natural oil of spearmint Midwest Scotch (Type P0201001)

The quantities and other description mentioned in NC Meeting No.38/83 dated 16.12.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-113 NC No.27/12 Dated 5.10.2011 (held on 10.10.2011)	M/ s A.M. Todd Company India (P) Ltd, F.No.01/83/50/0392/AM10/DES-IV RLA F.No. 03/94/40/408/AM10 Lic.No.0310533498 dated 12.8.2009
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DC(MSME) vide U.O.No.23(1)/2009-Chem Vol-2 dated 7.10.2011 the Committee decided amend the description of export & import items, as under:-

Export Item

From	To
Spearmint Farwest Scotch (PD 5057000) IND 1274 Blend	Spearmint Farwest Scotch (PD 505700) IND 1274 Blend

Import Item

S.No.	From	To
1.	Natural Oil of spearmint 33012510 farwest scotch type	Natural Oil of Spearmint Farwest Scotch (Type P0206999)
2.	Natural Oil of spearmint 33012510 midwest scotch type	Natural oil of spearmint Midwest Scotch (Type P0201001)

The quantities and other description mentioned in NC Meeting No.29/83 dated 14.10.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-113(A) NC No.27/12 Dated 5.10.2011 (held on 10.10.2011)	M/ s Syngenta India Ltd, Mumbai F.No.01/83/50/0180/AM12/DES-IV RLA F.No. 31/24/40/204/AM11 Lic.No.3110048228 dated 24.5.2011
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The Committee considered the case as per agenda . As per written recommendation on file dated 10.10.2011 of Deptt. of C&PC(Chem. Div), the Committee decided to correct the description of the following Import Items to read as under:-

S.No.	From	To
1.	Chodinafop Propargyl Technical (96% a.i)	Clodinafop – Propargyl Technical
2.	Cloquintocet meyl Technical (95% a.i)	Cloquintocet – Mexyl Technical
4.	Hostapon THPC (Fatty Acid Methyltauride, Sodium Salt)	Hostapon TPHC (Fatty Acid Methyltauride, sodium salt)

The quantity and other description mentioned in the minutes of ALC M.No. 9/83-ALC1/2011 dated 1.6.2011 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-113(B) NC No.27/12 Dated 5.10.2011 (held on 10.10.2011)	M/ s Atul Ltd, Ahmedabad F.No.01/83/50/1032/AM11/DES-IV RLA F.No. 08/24/40/257/AM11 Lic.No.0810094388 dated 6.12.2010
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The Committee considered the case as per agenda . As per written recommendation on file dated 10.10.2011 of Deptt. of C&PC(Chem. Div), the Committee decided to Correct the description of Export Item to read as under:-

From	To
Novatic Yellow GCM Powder New (C I Vat Yellow 2) (Dye content 29%)	Novatic Yellow GCN Powder New (C I Vat Yellow 2) (Dye content 29%)

The quantity and other description mentioned in the minutes of ALC M.No. 51/83-ALC1/2011 dated 23.3.2011 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-113(C) NC No.27/12 Dated 5.10.2011 (held on 10.10.2011)	M/ s Atul Ltd, Ahmedabad F.No.01/83/50/1071/AM11/DES-IV RLA F.No. 08/24/40/244/AM11 Lic.No.0810094386 dated 6.12.2010
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The Committee considered the case as per agenda . As per written recommendation on file dated 10.10.2011 of Deptt. of C&PC(Chem. Div), the Committee decided to Correct the description of Export Item to read as under:-

From	To
Pigment Red 168 (4,10- Dibromoanthrone) (Dye content 95% min.)	Pigment Red 168 (4,10- Dibromoanthranthrone) (Dye content 95% min.)

The quantity and other description mentioned in the minutes of ALC M.No. 7/83-ALC1/2011 dated 18.5.2011 will remain the

same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)
MEETING NUMBER : 27/83-ALC1/2011 MEETING DATE : 05.10.2011

1	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:02.11.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.11.2011.

2	Case No.:10/23/83-ALC1/2011	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Approved
	HQ File :01/83/050/00433/AM12/	RLA File :03/94/040/01132/AM09/	Lic.No/Date:0310514558 03.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/130/2005-Ch.II dated 5.10.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Liquid Red Dye No.1 (43196) Dye content 65% on 100% basis (Solvent Red Dyes)	1 Kg	1. Beta Naphthol 2. Heptane 3. Mix Toluidine 4. Aniline Oil 5. Sodium Nitrite	0.180 Kg 0.160 Kg 0.167 Kg 0.055 Kg 0.174 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

3	Case No.:22/7/83-ALC1/2010	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00113/AM11/	RLA File :07/21/040/00485/AM10/	Lic.No/Date:0710066856 07.09.2009	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda. A reply by E-Mail dated 27.7.2011 received from firm and sent to TA (M/o Steel) on 29.7.2011. Reminder D.O issued on 19.9.2011. Comments awaited. Accordingly the case may be re-listed on 2.11.2011			

4	Case No.:9/47/83-ALC1/2010	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00920/AM11/	RLA File :03/95/040/00003/AM11/	Lic.No/Date:0310568673 08.04.2010	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, DIPP, the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 2.11.2011			

5	Case No.:10/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00143/AM11/	RLA File :10/24/040/00018/AM11/	Lic.No/Date:1010038934 08.06.2010	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.11.2011.			

6	Case No.:1/39/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Approved
	HQ File :01/83/050/00705/AM11/	RLA File :34/24/040/00128/AM11/	Lic.No/Date:3410027979 16.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. The license unutilized surrendered by firm and cancelled by Jt.DGFT, Ahmedabad vide their letter dated 31.1.2011 and decided to withdraw the case.			

7	Case No.:33/27/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00476/AM11/	RLA File :10/24/040/00054/AM11/	Lic.No/Date:1010040353 30.09.2010	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.11.2011.			

8	Case No.:14/51/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/01005/AM11/	RLA File :03/94/040/00279/AM11/	Lic.No/Date:0310601637 16.11.2010	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. Since the firm has not furnished the reply of D/L. Reminder issued to the firm by E-Mail on 12.10.2011. Reply awaited. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.11.2011.			

9	Case No.:2/39/83-ALC1/2010	Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00706/AM11/	RLA File :04/24/040/00201/AM11/	Lic.No/Date:0410119806 14.12.2010	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.11.2011.			

10	Case No.:51/51/83-ALC1/2010	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/01042/AM11/	RLA File :02/24/040/00170/AM11/	Lic.No/Date:0210152844 30.12.2010	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DIPP on 20.6.2011. DIPP has issued another D/L seeking information from the firm on 13.7.2011 by E-Mail. Reminder dated 24.8.2011 issued by this office by E-Mail. Reminder issued by DIPP on 7.10.2011 by E-Mail. Accordingly the case may be re-listed on 2.11.2011.			

	Case No.:11/11/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
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11	HQ File :01/83/050/00206/AM12/	RLA File :03/94/040/00972/AM11/	Lic.No/Date:0310614565 07.02.2011	Defer Date:02.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 21.7.2011. Reminder dated 24.8.2011 issued by E-Mail. Accordingly the case may be relisted on 2.11.2011				

12	Case No.:11/47/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00922/AM11/	RLA File :10/24/040/00111/AM11/	Lic.No/Date:1010041749 14.02.2011	Defer Date:02.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.11.2011.				

13	Case No.:21/51/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/01012/AM11/	RLA File :03/94/040/01100/AM11/	Lic.No/Date:0310620858 11.03.2011	Defer Date:02.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011 and 21.7.2011. Reminder dated 24.8.2011 issued by E-Mail. Accordingly the case may be relisted on 2.11.2011				

14	Case No.:23/51/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Approved
	HQ File :01/83/050/01014/AM11/	RLA File :17/24/040/00006/AM11/	Lic.No/Date:1710003844 11.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 4.10.2011, the Committee decided to approve the case, based on the material balance sheet for the seven export items, as applied for.				

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

15	Case No.:24/51/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Approved
	HQ File :01/83/050/01015/AM11/	RLA File :17/24/040/00016/AM11/	Lic.No/Date:1710003845 11.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 4.10.2011, the Committee decided to approve the case, based on the material balance sheet for the six export items, as applied for. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

16	Case No.:71/51/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1010042112 14.03.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.11.2011.			

17	Case No.:91/51/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Approved
	HQ File :01/83/050/01082/AM11/	RLA File :03/94/040/01082/AM11/	Lic.No/Date:0310621419 16.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/59/2010-Ch.II dated 10.10.2011 the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Spearmint Oil (Mentha Cardiac Type) IND 1121	1 Kg	Spearmint Oil 60%	0.131 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:94/51/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Approved
HQ File :01/83/050/01085/AM11/	RLA File :17/24/040/00028/AM11/	Lic.No/Date:1710003863 16.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/75/2011-Ch.II dated 7.10.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Product-21-AK-70 (Polyoxyethylene 25 C 11 Alcohol) (Colourless clear liquid)	1 Kg	1. Neodol-1-(C 11 Alcohol) (Colourless clear liquid)	0.097 Kg
		2. Ethylene Oxide (Colourless clear liquid)	0.622 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:19/11/83-ALC1/2011	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Rejected
HQ File :01/83/050/00214/AM12/	RLA File :03/95/040/00883/AM11/	Lic.No/Date:0310624654 31.03.2011	Defer Date:

19	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 13/7/2011 issued by DIPP by E-mail followed by reminder dated 24.8.2011 (by E-Mail) issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.
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20	Case No.:2/3/83-ALC1/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Rejected
	HQ File :01/83/050/00047/AM12/	RLA File :09/24/040/00002/AM12/	Lic.No/Date:0910046369 12.04.2011	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 13/7/2011 issued by DIPP by E-mail followed by reminder dated 24.8.2011 (by E-Mail) issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

21	Case No.:4/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Rejected
	HQ File :01/83/050/00199/AM12/	RLA File :03/95/040/00882/AM11/	Lic.No/Date:0310627593 21.04.2011	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 13/7/2011 issued by DIPP by E-mail followed by reminder dated 24.8.2011 (by E-Mail) issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

22	Case No.:5/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00200/AM12/	RLA File :03/95/040/00817/AM11/	Lic.No/Date:0310627594 21.04.2011	Defer Date:02.11.2011
	Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to Deptt. of C&PC(Chem.Div) on 20.6.2011 and 9.9.2011. Reminder dated 12.10.2011 by E-Mail issued by this office. Accordingly the case may be re-listed on 2.11.2011.

23	Case No.:22/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00217/AM12/	RLA File :03/95/040/00053/AM12/	Lic.No/Date:0310628464 28.04.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.6.2011 and 9.9.2011. Reminder dated 12.10.2011 by E-Mail issued by this office. Accordingly the case may be re-listed on 2.11.2011.			

24	Case No.:31/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00361/AM12/	RLA File :17/24/040/00041/AM11/	Lic.No/Date:1710004043 09.05.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 12.10.2011 by E-Mail. Accordingly the case may be relisted on 2.11.2011			

25	Case No.:8/11/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00203/AM12/	RLA File :10/24/040/00011/AM12/	Lic.No/Date:1010042962 10.05.2011	Defer Date:05.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.11.2011.			

	Case No.:3/19/83-ALC1/2011	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
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26	HQ File :01/83/050/00378/AM12/	RLA File :04/24/040/00055/AM12/	Lic.No/Date:0410124423 26.05.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.10.2011 issued by DIPP. Accordingly the case may be re-listed on 2.11.2011.			

27	Case No.:12/19/83-ALC1/2011	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00387/AM12/	RLA File :31/24/040/00207/AM11/	Lic.No/Date:3110048302 27.05.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 11.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 2.11.2011.			

28	Case No.:6/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00186/AM12/	RLA File :04/24/040/00062/AM12/	Lic.No/Date:0410124488 30.05.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda. The Committee noted that as per E-Mail dated 5.8.2011 from the exporter, the application had been made under para 4.7.1 on repeat basis. The Committee decided to write to RLA, Chennai to seek clarification whether the application was actually under para 4.7 or para 4.7.1. A letter to go to RLA, Chennai. Accordingly the case may be re-listed on 2.11.2011.			

	Case No.:7/19/83-ALC1/2011	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Approved
	HQ File :01/83/050/00382/AM12/	RLA File :31/24/040/00287/AM11/	Lic.No/Date:3110048328 30.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt			

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of C&PC(Chem.Div) vide U.O.No.14010/5/2011-Ch.II dated 4.10.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Pigment Orange 36 (CI No.11780)	1 Kg	5-Aceto Acetyl Amino Benzimidazolone (5 AABI)	0.622 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

30	Case No.:8/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status :Case Approved
	HQ File :01/83/050/00188/AM12/	RLA File :04/24/040/00346/AM11/	Lic.No/Date:0410124528 31.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 4.10.2011 the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Flux EF 6103 (containing Iso propyl Alcohol 97.25% w/v min., Rosin and other solids 2.75% w/v min)	1 Litre	ISO PROPYL ALCOHOL (Water white liquid specific gravity 0.7825 ± 0.0025 @ 25 Deg. C; Assay : 99.7% by wt. min. colour, APHA : 10 max)	0.7838 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:9/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Approved
	HQ File :01/83/050/00189/AM12/	RLA File :04/24/040/00024/AM12/	Lic.No/Date:0410124533 31.05.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 4.10.2011 the Committee decided to approve the case on repeat basis as under:-

31

Export Item	Qty.	Import Item	Qty.
Flux EF 6103 (containing Iso propyl Alcohol 97.25% w/v min., Rosin and other solids 2.75% w/v min)	1 Litre	ISO PROPYL ALCOHOL (Water white liquid specific gravity 0.7825 $\pm$ 0.0025 @ 25 Deg. C; Assay : 99.7% by wt. min. colour, APHA : 10 max)	0.7837 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:10/10/83-ALC1/2011

Party Name:COOKSON INDIA PVT. LTD.

Meet No/Date:27/83-ALC1/2011
05.10.2011

**Status:Case
Approved**

HQ File :01/83/050/00190/AM12/

RLA File :04/24/040/00036/AM12/

Lic.No/Date:0410124536
31.05.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 4.10.2011 the Committee decided to approve the case on repeat basis as under:-

32

Export Item	Qty.	Import Item	Qty.
Solder Paste OM 338 T SAC 405 T3 (Consists of Solder Powder 88.5% - Combination of Tin 95.5%, Silver 4% and Copper 0.5% and 11.5% Paste Flux OM 338T)	1 Kg	1. Solder Powder (Lead free Powder) with the Combination of Tin 95.5%, Silver 4% and Copper 0.5% 2. Paste Flux OM 338T	0.8938 Kg 0.1162 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

33

Case No.:11/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Approved
HQ File :01/83/050/00191/AM12/	RLA File :04/24/040/00007/AM12/	Lic.No/Date:0410124538 31.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 4.10.2011 the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Solder Paste OM 338 T SAC 405 T3 (Consists of Solder Powder 88.5% - Combination of Tin 95.5%, Silver 4% and Copper 0.5% and 11.5% Paste Flux OM 338T)	1 Kg	1. Solder Powder (Lead free Powder) with the Combination of Tin 95.5%, Silver 4% and Copper 0.5%	0.8938 Kg
		2. Paste Flux OM 338T	0.1162 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

34	Case No.:30/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00405/AM12/	RLA File :17/24/040/00018/AM11/	Lic.No/Date:1710004114 31.05.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, DIPP, the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 2.11.2011			

35	Case No.:2/11/83-ALC1/2011	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00197/AM12/	RLA File :05/23/040/00073/AM12/	Lic.No/Date:0510292477 02.06.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9.8.2011 (E-mail) issued by DIPP. Reminder dated 21.9.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 2.11.2011..			

36	Case No.:7/11/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00202/AM12/	RLA File :31/24/040/00022/AM12/	Lic.No/Date:3110048403 02.06.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 29.8.2011 and 12.10.2011. Accordingly the case may be re-listed on 2.11.2011.			

37	Case No.:4/15/83-ALC1/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00296/AM12/	RLA File :07/24/040/00074/AM12/	Lic.No/Date:0710079600 03.06.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 2.11.2011.			

	Case No.:23/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Approved
	HQ File :01/83/050/00398/AM12/	RLA File :17/24/040/00119/AM09/	Lic.No/Date:1710004175 09.06.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/75/2011-Ch.II dated 7.10.2011 the Committee decided to approve the case as under:-

38

Export Item	Qty.	Import Item	Qty.
Product – 1603 (Polyoxyethylene Deyl Ether) (Colourless clear to forbid liquid)	1 Kg	1. Ethylene Oxide (colourless clear liquid)	0.455 Kg
		2. Iso Tridecanol (Tridecyl Alcohol)	0.544 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:26/19/83-ALC1/2011

Party Name:ESTEEM INDUSTRIES PVT. LTD,

Meet No/Date:27/83-ALC1/2011
05.10.2011

Status:Case
Approved

HQ File :01/83/050/00401/AM12/

RLA File :17/24/040/00113/AM09/

Lic.No/Date:1710004174
09.06.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/75/2011-Ch.II dated 26.8.2011 the Committee decided to approve the case as under:-

39

Export Item	Qty.	Import Item	Qty.
Product – PHE-06 (Polyoxyethylene (6) Phenol) (Pale Yellow, Liquid)	1 Kg	1. Phenol (White Crystalline Mass)	0.262 Kg
		2. Ethylene Oxide (Colourless Clear Liquid)	0.737 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

40	<table><tr><td>Case No.:27/19/83-ALC1/2011</td><td>Party Name:ESTEEM INDUSTRIES PVT. LTD,</td><td>Meet No/Date:27/83-ALC1/2011 05.10.2011</td><td>Status:Case Approved</td></tr><tr><td>HQ File :01/83/050/00402/AM12/</td><td>RLA File :17/24/040/00001/AM10/</td><td>Lic.No/Date:1710004179 09.06.2011</td><td>Defer Date:</td></tr><tr><td colspan="4">Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/75/2011-Ch.II dated 26.8.2011 the Committee decided to approve the case as under:-</td></tr><tr><td><table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>CLS -10 (Polyethylene Glycol Lauryl Ether) (Appearance: Liquid)</td><td>1 Kg</td><td>1. Ethylene Oxide (Colourless clear liquid) 2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (Colourless clear insoluble liquid)</td><td>0.696 Kg 0.303 Kg</td></tr></table></td><td colspan="3"></td></tr><tr><td colspan="4">RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</td></tr></table>	Case No.:27/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Approved	HQ File :01/83/050/00402/AM12/	RLA File :17/24/040/00001/AM10/	Lic.No/Date:1710004179 09.06.2011	Defer Date:	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/75/2011-Ch.II dated 26.8.2011 the Committee decided to approve the case as under:-				<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>CLS -10 (Polyethylene Glycol Lauryl Ether) (Appearance: Liquid)</td><td>1 Kg</td><td>1. Ethylene Oxide (Colourless clear liquid) 2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (Colourless clear insoluble liquid)</td><td>0.696 Kg 0.303 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	CLS -10 (Polyethylene Glycol Lauryl Ether) (Appearance: Liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (Colourless clear insoluble liquid)	0.696 Kg 0.303 Kg				RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:27/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Approved																									
	HQ File :01/83/050/00402/AM12/	RLA File :17/24/040/00001/AM10/	Lic.No/Date:1710004179 09.06.2011	Defer Date:																									
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/75/2011-Ch.II dated 26.8.2011 the Committee decided to approve the case as under:-																												
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>CLS -10 (Polyethylene Glycol Lauryl Ether) (Appearance: Liquid)</td><td>1 Kg</td><td>1. Ethylene Oxide (Colourless clear liquid) 2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (Colourless clear insoluble liquid)</td><td>0.696 Kg 0.303 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	CLS -10 (Polyethylene Glycol Lauryl Ether) (Appearance: Liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (Colourless clear insoluble liquid)	0.696 Kg 0.303 Kg																				
Export Item	Qty.	Import Item	Qty.																										
CLS -10 (Polyethylene Glycol Lauryl Ether) (Appearance: Liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (Colourless clear insoluble liquid)	0.696 Kg 0.303 Kg																										
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																													

Case No.:28/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Approved
HQ File :01/83/050/00403/AM12/	RLA File :17/24/040/00100/AM09/	Lic.No/Date:1710004177 09.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/75/2011-Ch.II dated 26.8.2011 the Committee decided to approve the case as under:-			

41

Export Item	Qty.	Import Item	Qty.
Product – ACA (Phosphated Ester Formulated) (Yellow to yellowish brown clear liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid)	0.073 Kg
		2. Phosphorous Pentoxide (Soft White Powder)	0.084 Kg
		3. Phenol (Appearance: White crystalline mass)	0.018 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:29/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Approved
HQ File :01/83/050/00404/AM12/	RLA File :17/24/040/00121/AM09/	Lic.No/Date:1710004178 09.06.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No.14010/75/2011-Ch.II dated 7.10.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Product-4-DOT (Polyoxyethylene Glycol 400 Dioleate) (Appearance: liquid)	1 Kg	1. Diethylene Glycol (Colourless liquid)	0.112 Kg
		2. Ethylene Oxide (Colourless clear liquid)	0.327 Kg
		3. Oleic Acid (Yellow to red oily liquid)	0.598 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

43	Case No.:31/19/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00406/AM12/	RLA File :17/24/040/00006/AM12/	Lic.No/Date:1710004172 09.06.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, DIPP, the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 2.11.2011			

44	Case No.:4/23/83-ALC1/2011	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00427/AM12/	RLA File :03/94/040/00235/AM12/	Lic.No/Date:0310638440 24.06.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.11.2011			

45	Case No.:5/23/83-ALC1/2011	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00428/AM12/	RLA File :03/94/040/00234/AM12/	Lic.No/Date:0310638447 24.06.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.11.2011			

46	Case No.:6/19/83-ALC1/2011	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00381/AM12/	RLA File :10/24/040/00022/AM12/	Lic.No/Date:1010043890 27.06.2011	Defer Date:02.11.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on 11.8.2011. Accordingly the case may be re-listed on 2.11.2011.

47	Case No.:3/23/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00426/AM12/	RLA File :03/94/040/00278/AM12/	Lic.No/Date:0310639001 28.06.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.11.2011			

48	Case No.:1/15/83-ALC1/2011	Party Name:MAIL SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00293/AM12/	RLA File :04/24/040/00035/AM12/	Lic.No/Date:0410125433 29.06.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.11.2011			

49	Case No.:2/15/83-ALC1/2011	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00294/AM12/	RLA File :04/24/040/00002/AM12/	Lic.No/Date:0410125439 29.06.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, DIPP, the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 2.11.2011			

50	Case No.:6/15/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00298/AM12/	RLA File :03/95/040/00769/AM11/	Lic.No/Date:0310640059 04.07.2011	Defer Date:02.11.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.11.2011

51

Case No.:7/15/83-ALC1/2011	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Approved
HQ File :01/83/050/00299/AM12/	RLA File :03/95/040/01017/AM11/	Lic.No/Date:0310640143 04.07.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/86/2010-Ch.II dated 25.8.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Lakpol PS 85	1 Kg	1. Sorbitol (100%) 2. Oleic Acid 3. Ethylene Oxide	0.099 Kg 0.450 kg 0.490 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:22/19/83-ALC1/2011	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Approved
HQ File :01/83/050/00397/AM12/	RLA File :03/95/040/00007/AM12/	Lic.No/Date:0310640149 04.07.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/86/2010-Ch.II dated 25.8.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
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Lakpol CO 3300	1 Kg	1. Castor Oil 2. Ethylene Oxide	0.390 Kg 0.610 Kg
Lakpol CO 4000	1 Kg	1. Castor Oil 2. Ethylene Oxide	0.350 kg 0.650 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

53	Case No.:6/23/83-ALC1/2011	Party Name:FG GLASS INDUSTRIES PVT. LTD.	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00429/AM12/	RLA File :03/94/040/00280/AM12/	Lic.No/Date:0310640035 04.07.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.11.2011			

54	Case No.:8/15/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00300/AM12/	RLA File :04/24/040/00090/AM12/	Lic.No/Date:0410125628 05.07.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.11.2011			

55	Case No.:9/15/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00301/AM12/	RLA File :04/24/040/00084/AM12/	Lic.No/Date:0410125657 05.07.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.11.2011			

56	Case No.:10/15/83-ALC1/2011	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Approved
	HQ File :01/83/050/00302/AM12/	RLA File :31/83/040/00038/AM12/	Lic.No/Date:3110049043 05.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/2/2006-Ch.II dated 10.10.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pigment Red 104 (C.I.No.77605)	1 Kg	1. Lead 2. Sodium Bichromate 3. Sodium Molybdate 4. Sodium Sulphate	0.576 Kg 0.330 Kg 0.075 Kg 0.070 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.:14/19/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00389/AM12/	RLA File :10/24/040/00024/AM12/	Lic.No/Date:1010044061 05.07.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.11.2011.			

58	Case No.:9/19/83-ALC1/2011	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00384/AM12/	RLA File :07/24/040/00110/AM12/	Lic.No/Date:0710080463 06.07.2011	Defer Date:02.11.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 12.10.2011. . Accordingly the case may be re-listed on 2.11.2011.

59	Case No.:11/19/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00386/AM12/	RLA File :07/24/040/00102/AM12/	Lic.No/Date:0710080436 06.07.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 13.10.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 2.11.2011.			

60	Case No.:4/19/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00379/AM12/	RLA File :03/95/040/00261/AM12/	Lic.No/Date:0310641213 08.07.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 2.11.2011			

61	Case No.:10/19/83-ALC1/2011	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00385/AM12/	RLA File :07/24/040/00374/AM11/	Lic.No/Date:0710080498 08.07.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to M/o Steel on 11.8.2011. Reminder U.O issued on 12.10.2011. Accordingly the case may be re-listed on 2.11.2011.			

	Case No.:20/19/83-ALC1/2011	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HO File :01/83/050/00395/AM12/	RI A File :02/24/040/00061/AM12/	Lic No/Date:0210162011	Defer

62			08.07.2011	Date:02.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.11.2011				

63	Case No.:7/23/83-ALC1/2011	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00430/AM12/	RLA File :03/94/040/00105/AM12/	Lic.No/Date:0310641792 12.07.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.11.2011			

64	Case No.:2/23/83-ALC1/2011	Party Name:VICTORY CHEMICALS	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00425/AM12/	RLA File :03/95/040/00115/AM12/	Lic.No/Date:0310642772 18.07.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 2.11.2011			

65	Case No.:2/19/83-ALC1/2011	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00377/AM12/	RLA File :03/95/040/00308/AM12/	Lic.No/Date:0310645302 29.07.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 2.11.2011			

	Case No.:17/19/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
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66	HQ File :01/83/050/00392/AM12/	RLA File :03/95/040/00274/AM12/	Lic.No/Date:0310645509 01.08.2011	Defer Date:02.11.2011
Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 2.11.2011				

67	Case No.:18/19/83-ALC1/2011	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00393/AM12/	RLA File :03/95/040/00326/AM12/	Lic.No/Date:0310645567 01.08.2011	Defer Date:02.11.2011
Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 2.11.2011				

68	Case No.:25/19/83-ALC1/2011	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00400/AM12/	RLA File :03/95/040/00333/AM12/	Lic.No/Date:0310645824 02.08.2011	Defer Date:02.11.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.10.2011. Accordingly the case may be re-listed on 2.11.2011.				

69	Case No.:1/27/83-ALC1/2011	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00518/AM12/	RLA File :02/24/040/00023/AM12/	Lic.No/Date:0210165822 13.09.2011	Defer Date:02.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.11.2011				

	Case No.:2/27/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
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70		LABS		
	HQ File :01/83/050/00519/AM12/	RLA File :03/94/040/00557/AM12/	Lic.No/Date:0310655609 23.09.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.11.2011			

71	Case No.:3/27/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:27/83-ALC1/2011 05.10.2011	Status:Case Deferred
	HQ File :01/83/050/00520/AM12/	RLA File :03/94/040/00534/AM12/	Lic.No/Date:0310656091 26.09.2011	Defer Date:02.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.11.2011			

Date:24.10.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer